

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)

ITEM No.10
IA No.389, 510, 544/2022
I.A No. 45, 55, 96, 426/2023
Contempt Petition No. 01/2023 in
C.P (IB) No.84/BB/2019

IN THE MATTER OF:

Pratap Chandra Pandhya and others	...	Petitioner
Vs		
M/s. Dreamz Infra India Limited	...	Respondent

Order under Section 7 of I& B Code, 2016

Order delivered on: 10.10.2023

CORAM:

SHRI.P. MOHAN RAJ
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	:	Ms. Lakshmi Menon
For Erstwhile		
RP	:	Shri Ashok kriplani
For CoC	:	Shri Harshal Joshi
For I.A 389/22:		Shri Vishakh Nag

ORDER

I.A. No. 389/2022

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. The Ld. Counsel for the Applicant requested to permit him to file physical copy of the rejoinder and the same is permitted. The Registry is directed to place the same on record.
3. **List all I.As and C.P on 22.11.2023**

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-

P. MOHAN RAJ
MEMBER (JUDICIAL)